

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 105**  
**IB-271/(ND)/2018**

**IN THE MATTER OF:**

M/s Synergy Property Development Services Pvt. Ltd. ....**Applicant**

Vs.

Pride Hotel Ltd.

....**Respondent**

**Order under Section 9 of IBC**

**Order delivered on 15.07.2021**

**Coram:**

**SHRI P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Ms.PallaviSengupta

For the Respondent

: Mr.Sumit Kumar Jha, Adv.

**ORDER**

Heard the submissions made by counsel for the Operational Creditor. Counsel for the Operational Creditor is directed to re-file the petition copy by e-mode within four weeks. Post this matter after four weeks.

Post this matter on **24.08.2021**.

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (T)**

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (J)**